

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 174 of 2017 &  
IA NO. 414 of 2017**

**Dated: 5<sup>th</sup> September, 2017**

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Orange Bercha Wind Power Pvt. Ltd. ...Appellant(s)  
Vs.  
Madhya Pradesh Electricity Regulatory Commission &Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Apoorva Misra  
Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. S. Venkatesh  
Mr. Pratyush Singh  
Mr. N. Bhattachara  
Mr. Sandeep for R.1  
Mr. Paramhans for  
Mr. Aashish Anand Bernard a/w  
Mr. Rajesh Kr. Gupta (Reps.) for R.2 & 3  
Mr. Purushendra Kaurav, Sr. Adv.  
Mr. Nitin Gaur  
Ms. Anuradha Mishra  
Mr. Varun Mohan for R-4

**ORDER**

Learned counsel for the respondents seek two weeks more time to file reply. They may take steps to file the same on or before 20.09.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **30.10.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**